

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:707

ANSWERED ON:02.03.2010

CREATION OF NEW STATES

Balram Shri P.;Das Gupta Shri Gurudas;Deora Shri Milind Murl;Lal Shri Pakauri;Nahata Smt. P. Jaya Prada;Owaisi Shri Asaduddin;Ramasubbu Shri S.;Vishwanath Shri Adagur H;Yadav Shri Sharad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to create new States in the country including Telangana and Kodagu;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any meeting with all the political parties and State Governments in this regard;
- (d) if so, the details thereof along with the recommendations made by political parties and State Governments and the reaction of the Government thereon;
- (e) whether the Government has constituted any Committee/ Commission including new State Reorganisation Commission in this regard;
- (f) if so, the composition and terms of reference thereof; and
- (g) the time by which such Committee/ Commission are likely to submit its reports?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): Government at this point in time is not considering a general reorganization of the States. However, as regards Telangana, the demand gained renewed impetus when Shri K. Chandrasekhar Rao, President of the Telangana Rashtra Samiti (TRS) went on fast- unto-death programme from 29-11-2009. There were wide spread violent agitations in the Telangana region of Andhra Pradesh leading to loss of life and property. The Chief Minister of Andhra Pradesh held an All-Party meeting on 07-12-2009 in which all political parties(except one) supported the proposal to move and adopt a resolution in the State Assembly for reorganization of the State. Considering the then prevailing situation in the State, and the minutes of the All Party meeting held on 07-12-2009, the Central Government announced in New Delhi on 09-12-2009 its intention to initiate the process of forming the State of Telangana. It was also announced that an `appropriate resolution would be moved in the State Assembly`. However, the situation in Andhra Pradesh got altered after 09-12-2009. In view of this, Central Government made a statement on 23-12-2009 that there is a need to hold wide ranging consultations with all political parties and groups in the State. Government of India held meeting with leaders of all eight recognized political parties in Andhra Pradesh, on 05-1-2010. It was decided that an appropriate body would be set up by the Central Government to hold further consultations in time bound manner and suggest a road map acceptable to all sections of people in Andhra Pradesh

(e) & (f): As of now, no decision regarding setting up of second States Reorganisation Commission has been taken. However, a five member Committee headed by Justice (Retd.) Shri B.N. Srikrishna has been constituted on 3rd February, 2010 for consultations on the situation in Andhra Pradesh. The composition of the Committee is as follows:

- (i) Shri Justice B.N. Srikrishna, retd. Judge, Supreme Court of India - Chairman;
- (ii) Prof. (Dr.) Ranbir Singh, Vice Chancellor, National Law University, Delhi Member;
- (iii) Dr. Abusaleh Shariff, Senior Research Fellow, International Food Policy Research Institute, Delhi - Member;
- (iv) Dr. (Ms.) Ravinder Kaur, Professor, Department of Humanities and Social Sciences, IIT, Delhi - Member;
- (v) Shri Vinod K Duggal, IAS (Retd.), former Home Secretary - Member Secretary. The Terms of Reference of the Committee are as follows:

(1) To examine the situation in the State of Andhra Pradesh with reference to the demand for a separate State of Telangana as well as the demand for maintaining the present status of a united Andhra Pradesh.

(2) To review the developments in the State since its formation and their impact on the progress and development of the different

regions of the State.

(3) To examine the impact of the recent developments in the State on the different sections of the people such as women, children, students, minorities, other backward classes, scheduled casts and scheduled tribes.

(4) To identify the key issues that must be addressed while considering the matters mentioned in items (1), (2) and (3) above.

(5) To consult all sections of the people, especially the political parties, on the aforesaid matters and elicit their views: to seek from the political parties and other organizations a range of solutions that would resolve the present difficult situation and promote the welfare of all sections of the people; to identify the optimal solutions for this purpose; and to recommend a plan of action and a road map.

(6) To consult other organizations of civil society such as industry, trade, trade unions, farmers' organizations, women's organizations and students' organizations on the aforesaid matters and elicit their views with specific reference to the all round development of the different regions of the State.

(7) To make any other suggestion or recommendations that the Committee may deem appropriate.

(g) The Committee for consultation on the situation in Andhra Pradesh has been requested to submit its report by 31-12-2010.